

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. NO. 138/2024/EZ

Bishnupriya Mohanty Applicant

-Vrs-

State of Odisha and Others ... Respondents

I N D E X

Sl. No.	Description of Documents	Pages
1.	Affidavit filed by the Respondent No. 2.	01-08
2.	<u>Annexure-A/2</u> Copy of order No. 10278 dtd. 21.08.2024	09-09
3	<u>Annexure-B/2</u> Copy of Report of the Joint Committee dt.23.08.2024.	10-21

Cuttack

Dt. 27. 09 .2024


ADDL. GOVT. ADVOCATE

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 138/2024/EZ

Bishnupriya Mohanty.....Applicant.

-Vrs.-

State of Odisha and others . . . Respondents.

COUNTER AFFIDAVIT FILED BY RESPONDENT NO 2.

I, Chanchal Rana, aged about 35 years, S/O-
Anil Kanta Rana, at present working as Collector &
District Magistrate, Khordha, At/PO/Dist.- Khordha do
hereby solemnly affirm and state as follows: -

1. That, I am working as above and have been arrayed as
Respondant No.2 in the aforesaid Original Application.
I have gone through the Original Application, relevant
records and understood the contents thereof. I am well
acquainted with the facts of the case and competent to
swear this affidavit in my official capacity.
2. That the applicant has filed the aforesaid application
alleging illegal felling of around 100 numbers of fruit
bearing trees including 30 numbers of full grown trees



[Handwritten signature]

[Handwritten signature: Chanchal Rana]

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and other allied species standing over Govt. land bearing Khata No. 318, Plot No. 254 and Khata No. 319, Plot No. 1071, 343 and 347 in the village Chhima under Begunia Tahasil of Khordha district without getting any permission of DFO, Khordha.

3. That, the Hon'ble Tribunal has been pleased to pass an interim order vide order dated 15.07.2024 in Original Application No. 138/2023/EZ directing all the respondents to file counter-affidavits within four weeks.
4. That, pursuant to the direction of the Hon'ble Tribunal, this deponent has constituted a Committee comprising of Sub-Collector, Khordha, Assistant Conservator of Forest, Khordha and Tahasildar, Begunia with a direction to visit the site in question and to submit a detailed report over the matter with regard to the allegations raised by the applicant in the above said Original application vide Order No. 10278 dtd. 21.08.2024.

The copy of Order No. 10278 dtd. 21.08.2024 is annexed herewith as Annexure-A/2.

Chanchal Kene.



[Handwritten signature]

X

5. That, the Committee visited the spot in question and carried out enquiry on 23.08.2024 at 10.30 A.M. During visit of the Committee, the ACF I/c of Tangi Range, Forester, Bhusandapur, Revenue Inspector, Siko, representative of the Complainant were present in the spot. Some villagers of Chhima also participated in the enquiry suo motu. The team examined the contents of the allegations made in the Original Application with the help of available records and prepared a joint enquiry report. The Sub-Collector, Khordha has submitted the report of the Committee vide office letter No. 4902 dtd.23.08.2024.

The copy of Joint Committee Report is annexed herewith as **Annexure-B/2.**

6. That, in reply to the averments made in Paragraph-1 and 2 of the Original Application, it is humbly submitted that the committee observed that there was an approach road to village Siko which was passing over private Plot No. 252 under Khata No. 239 of

Charan Kumar



16/8

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Mouza-Chhima. Subsequently, the above road was blocked by the family members of the Recorded Tenants of Plot No. 239. Hence, the villagers of Chhima diverted the road through the alleged Govt. plots to connect with the Siko road. The Committee further observed that a morrum road presently exists over the Govt. land bearing Plot No. 1071, 343 and 347 which has been constructed under PMGSY scheme.

The Committee has noticed the evidence of cutting down of trees from Plot Nos. 347, 343 and 1071 of Mouza-Chhima and identified 12 nos of stumps as they have already been cut down from the trunks. The unit calculation of said trees which have been felled has been prepared by the competent authority and royalty amounting to Rs 7530/- has been calculated. The stump enumeration list of 12 numbers of stumps available on the spot in species-wise and unit wise calculation sheet have also been incorporated in the report.

Checked here.



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7. That, in reply to the averments made from Paragraph-3 to 6 of the Original Application, it is humbly submitted that as per the report of joint Committee, the status of the land in question is as follows.

Plot No	Khata No	Area in acre	Kisam of land	Owner of the land
344	319	1.110	Road	Govt. of Odisha
347	319	0.230	Road	Govt. of Odisha
343	319	0.108 out of 2.450	Cremation ground	Govt. of Odisha
1071	319	0.012 out of 3.7750	Cremation ground	Govt. of Odisha

The Committee observed that though, the kisam of land in question are smasan and road, the smasan land is not presently being used as smasan. It is evident that there is a play ground in the east side of the alleged land, private plots exist to the west, Plot No. 343 and 1071 exist in the south which looks like forest and in the north side there is road towards village Chhima. It has also been noticed by the Committee that few stumps have been uprooted from the alleged area and



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Checked here.

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as per the report of ACF, I/C Tangi Range, around 40 numbers of stumps of pole crops were uprooted. The report of the ACF has also been included in the Committee report.

8. That, in reply to the averments made from Paragraph-7 to 8 of the Original Application, it is humbly submitted that basing upon the report of the Joint Committee, the Tahasildar, Begunia intimated to the IIC, Jankia to file FIR against the miscreants of village Chhima vide letter No. 2450 dtd 23.08.2024 and accordingly, the FIR No. 0292 has been registered by the IIC, Jankia on 24.08.2024. The copy of said FIR is enclosed with the Committee report vide Annexure-B/2 for kind appraisal of the Hon'ble Tribunal.

9. That, in reply to the averments made from Paragraphs-9 to 11 of the Original Application, this deponent has no comments to offer in this regard.

10. That, in reply to the averments made from Paragraphs-12 to 13 of the Original Application, it is submitted that as ascertained from the report of the



Chanchal Kanda

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Committee that the ACF, I/C Tangi Range along with the Forester, I/C, Bhusandapur section had initially examined the illegal felling of trees from the case land and the report was submitted to the DFO, Khordha vide letter No. 376 dtd. 07.08.2024. Subsequently, the matter was examined by the Committee and it is ascertained that no permission was obtained from the competent authority for cutting down the trees from the land in question. Therefore, FIR has already been lodged in Jankia Police Station in this regard.

11. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.



Identified by

AS
Advocate

Chanchal
Deponent
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Chanchal

AS

X

VERIFICATION

I, Chanchal Rana, aged about 35 years, S/O- Anil Kanta Rana, at present serving as Collector and District Magistrate, Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 11 of the affidavit are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 27th day of September, 2024.

Chanchal Rana

VERIFICANT
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Certificate

Certified that Cartridge papers are not available.

Saswata Paluati
Addl. Govt. Advocate

AFFIDAVIT NO-1827 Dt-27.09.2024

The above deponent being personally known to me appears before me on 27.09.24 at 10.10 AM / PM and states on oath that the contents of the show cause reply are true to the best of his knowledge based on official records.

Chanchal Rana
Deponent
LECTOR & DISTRICT MAGISTRATE
KHORDHA

27.09.24
Executive Magistrate, Khordha.
Executive Magistrate
Khurda



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Annexure - A/2

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA
(Judicial Section)

Order No. 10278

Date - 21-08-24

ORDER

In order to enquire into the allegations made in Original Application No. 138/2024/EZ filed by Bishnupriya Mohanty-vrs-State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata, a Committee has been formed comprising of the following members. The Committee shall visit the spot in question and submit a detailed report to the Collector, Khordha by 23.08.2024.

1. Sub-Collector, Khordha
2. Assistant Conservator of Forest, Khordha
3. Tahasildar, Begunia.

By order of Collector

R 21-8-24
Addl. District Magistrate, Khordha

Memo No. 10279 Date 21-08-24

Copy to persons concerned for information and necessary

action.

R 21-8-24
Addl. District Magistrate, Khordha

True copy attested.



COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



Annexure-B/2

Phone No. 06755-220717
E-Mail ID- sdmkhordha@gmail.com
Subcol.khur-od@nic.in

OFFICE OF THE SUB-COLLECTOR & S.D.M. KHORDHA

(Judicial Section)

Letter No. 4902 /Judl.Date.23.08.2024

To

The Collector & District Magistrate, Khordha.

Sub:

Submission of joint enquiry report on allegation made in original Application No.138/2024/EZ filed by Bishnupriya Mohanty-vrs-State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

Ref:

Memo No.10279/dated.21.08.2024 of District Office.

Sir,

With reference to the letter on the subject cited above, I am to submit herewith the joint enquiry report on allegation made in original Application No.138/2024/EZ filed by Bishnupriya Mohanty-vrs-State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata along with Annexure-A, B, C, D, E & F.

This is for your kind information and necessary action.

Yours faithfully


Sub-Collector & S.D.M., Khordha

- Encl:- 1.Joint enquiry report
2.Annexure-A
3.Annexure-B
4.Annexure-C
5.Annexure-D
6.Annexure-E
7.Annexure-F

True copy attested


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

-X-

COMMITTEE REPORT OF JOINT ENQUIRY IN O.A. NO. 138/2024/EZ
FILED BY SMT. BISHINUPRIYA MOHANTY
-VRS- STATE OF ODISHA & OTHERS

The Hon'ble NGJ vide Order passed in O.A No.138/2024/EZ. directed all the respondent to file their counter affidavit. In order to enquire into the allegations made in O.A No.138/2024/EZ Additional District Magistrate, Khordha constituted a committee vide order 10278 on dated 21.08.2024 of following members and also directed that the committee to visit the spot in question and submit the detailed report the Collector Khordha by 23.08.2024

- Sub-Collector, Khordha
- Assistant Conservator of Forests, Khordha
- Tahasildar, Begunia

The Committee members visited the spot in question and carried out enquiry on 23.08.24 10.30 am. During the visit of committee ACF I/c Tangi, Forester Bhusandapur, RI Sikko, representative from Complainant site were also present in the spot. Some villagers of chima participated in the enquiry so motu. The team examined the contents of the allegation made in the original application of the petitioner in details with the help of available records. The pointwise observations were made as follows

Sl No.	Major Allegation	Report of the committee
1	Illegal felling of around 100 fruit bearing trees including 30 full grown matured trees and other allied species without any permission from the DFO Khordha.	The committee inspected the spot on 23.08.2024 and found that there is a morrum road over the plot no. 1071,343,347 under the PMGSY scheme. The only approach road to Siko was blocked by Family members of Radhashaym Mohanty, Chaitnya charan mohanaty and others as the land recorded in their favour vide Khata no 239 plot no 252, so the villagers of Chhima diverted the road through the alleged Govt. plots to connect to the Siko road. There is evidence of cutting down of trees from the plots 347, 343, 1071 but identified 12 no.s of Stumps as they are already cut down from the trunks. On demand the committee members of village Chhima could not produce any document in support of felling of trees. The unit calculation of the standing trees which have been felled has been prepared by the competent authority and the royalty is around Rs 7530. The stump enumeration list of 12 no.s of stumps available on the spot in species-wise and unit calculation sheet are annexed herewith as Annexure-A and B respectively.

True copy attested.

Chanchal Kumar

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

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2	<p>That the land in schedule on which the trees have been illegally felled are from the Govt. lands bearing Khata no. 318 Plot no. 254 and Khata no. 319 Plot No. 1071,343 and 347. That the kissam of the land is Patita and Smasan .</p>	<p>During the course of inspection, the committee found that the kissam of the land in question are smasan and road the details of which are given below. Further it was evident that the smasan land are not now being used as smasan. The sketch map of the alleged plot is annexed herewith as Annexure-C.</p>																		
		<table border="1"> <thead> <tr> <th>Plot No.</th> <th>Khata No.</th> <th>Area in acre</th> <th>Kissam of the land</th> <th>Owner of the land</th> </tr> </thead> <tbody> <tr> <td>1071</td> <td>319</td> <td>3.7750(p)</td> <td>Smasan</td> <td rowspan="3">Revenue Dept., Govt. of Odisha</td> </tr> <tr> <td>343</td> <td>319</td> <td>2.450 (p)</td> <td>Smasan</td> </tr> <tr> <td>347</td> <td>319</td> <td>0.230</td> <td>Road</td> </tr> </tbody> </table>	Plot No.	Khata No.	Area in acre	Kissam of the land	Owner of the land	1071	319	3.7750(p)	Smasan	Revenue Dept., Govt. of Odisha	343	319	2.450 (p)	Smasan	347	319	0.230	Road
Plot No.	Khata No.	Area in acre	Kissam of the land	Owner of the land																
1071	319	3.7750(p)	Smasan	Revenue Dept., Govt. of Odisha																
343	319	2.450 (p)	Smasan																	
347	319	0.230	Road																	
3	<p>That the land from where the trees have been illegally felled and its adjoining plots are full of trees covered and looks like a forest, the Google earth image as well as from the photographs clearly shows that the entire area is as good as forest qualifying the dictionary meaning of forest.</p>	<p>It is evident during the course of inspection by the committee that there is a playground in the east side of the alleged plot, private plots situated in the west. In south side plot no. 343 and 1071 situated which looks like forest and in north side the road is spreading towards chimma village.</p>																		
4	<p>Accused have also tampered the evidences by uprooting some of the stumps of the felled trees.</p>	<p>It is also evident during field verification that few stumps are being uprooted from the alleged area. From the past report of ACF, I/c Tangi, it is estimated that around 40 numbers of stumps of pole crops were uprooted. The report of the ACF.I/c Tangi range is annexed herewith as Annexure-D.</p>																		

Action Taken:

Tahasildar, Begunia had lodged a FIR against the miscreants of Chimma on dated 23/08/24 at Jankia Police station. Complaint letter of Tahasildar, Begunia to IIC, Jankia is annexed here with as Annexure-E.

[Signature]
Sub-Inspector
Khordha

[Signature]
Assistant Conservator
Assistant Conservator of Forest
Khurda Division, Khurda

[Signature]
Tahasildar
Begunia
23/08/2024.

True copy attested

[Signature]
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

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ANNEXURE-A

Enumeration list of 12 nos. of different types of trees situated over Khata no. 318, Plot no.1071,343 and 347 of Mouza/Village- Chhima, GP- Sagadabhangha under Begunia Tahasil.

Sl. No.	Name of the Species	Species as per stump s size
1	Fasi	4'.8"
2	Kochila	4'.0"
3	Kochila	4'.0"
4	Kochila	3'.8"
5	Kochila	4'.6"
6	Kochila	4'.8"
7	Fasi	2'.8"
8	Kochila	3'.0"
9	Kochila	2'.0"
10	Mai	1'.6"
11	Mai	1'.2"
12	Kochila	3'.8"

[Signature]
ACF, Khordha

[Signature]
Sub-collector, Khordha

True copy attested.

[Signature]
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

UNIT CALCULATION SHEET OF STANDING TREES FOR MOUZA-CHHIMA

Circle- Bhubaneswar
Division- Khordha Forest Division
Range- Tangi

Place- Chhima
Plot No. 343,347,1071 ,Khata No. 319

Girth Class	Normal			Defective		
	No. of Trees	Conversion ratio	Total Unit	No. of Trees	Conversion ratio	Total Unit
Spl. Class	-	-	-	-	-	-
Under 60cm	0	0.25	0.00	0	0	0
60cm to 89cm	0	1.00	0.00	0	0.50	0
90cm to 119cm	0	2.00	0.00	0	1.00	0
120 cm to 149cm	0	4.00	0	0	2.00	0
150cm to 179cm	0	8.00	0	0	4.00	0
180cm to above	0	12.00	0	0	6.00	0
Total	0	-	0.00	0	-	0
1st Class	-	-	-	-	-	-
Under 60cm	0	0.25	0	0	0.12	0
60cm to 89cm	0	0.50	0	0	0.25	0
90cm to 119cm	0	1.00	0	0	0.50	0
120 cm to 149cm	0	2.00	0	0	1.00	0
150cm to 179cm	0	4.00	0	0	2.00	0
180cm to above	0	6.00	0	0	3.00	0
Total	0	-	0.00	0	-	0
2nd Class	-	-	-	-	-	-
Under 60cm	0	0.12	0	0	0.06	0
60cm to 89cm	0	0.25	0	0	0.12	0
90cm to 119cm	0	0.50	0	0	0.25	0
120 cm to 149cm	0	1.00	0	0	0.50	0
150cm to 179cm	0	2.00	0	0	1.00	0
180cm to above	0	3.0	0	0	1.50	0
Total	0	-	0.00	0	-	0
3rd Class	-	-	-	-	-	-
Under 60cm	2	0.06	0.12	0	0.03	0
60cm to 89cm	2	0.12	0.24	0	0.06	0
90cm to 119cm	3	0.25	0.75	0	0.125	0
120 cm to 149cm	5	0.50	2.5	0	0.25	0
150cm to 179cm	0	1.00	0	0	0.50	0
180cm to above	0	1.50	0	0	0.75	0
Total	12	-	3.61	0	-	0

ABSTRACT

Class	Normal		Defective		Total	
	No. of Trees	Total Unit	No. of trees	Total Unit	No. of trees	Total Unit
Special Class	0	0.00	0.00	0.00	0	0.00
1st Class	0	0.00	0.00	0.00	0	0.00
2nd Class	0	0.00	0.00	0.00	0	0.00
3rd Class	12	3.61	0.00	0.00	12	3.61
Total	12	3.61	0	0.00	12	3.61

Royalty=3.61 Unit x @2086/- per unit = Rs.7530.46/-

Total- 7530/-

Rupees(Seven thousand Five hundred thirty) only

[Signature]
ACF Khordha

[Signature]
Sub-collector, Khordha

True copy attested.

[Signature]

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

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Annexure - C



OFFICE OF THE REVENUE INSPECTOR, SIKO

At/P.O-Siko, P.S-Jankia, Dist Khordha, Odisha, Pin-752038

E-mail :- sikori19@gmail.com

No. 254

/

DL 8/8/2024

To

The Tahasildar, Begunia.

Sub: Demarcation of road for (PMSGY) of village Chhima.

Ref: Your office memo No. 1426 / Dated- 18.06.2024

Sir,

True copy attached

[Signature]
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

On requisition filed by the villagers of Chhima and as per your memo No. 1426 / Dtd. 18.06.2024, the demarcation has been conducted to identify the village road used by the villagers of Chhima with the help of Sri Shankarshan Paikaray, Amin Siko, in presence of the villagers and police personnel. On demarcation, the field enquiry reveals that the road is existing over plot nos. 344, 347, 343 and 1071 of village Chhima. The detailed land scheduled is mentioned below.

Land Schedule:

Village: Chhima

Khata No. 319

Sl. No.	Plot. No.	Area (In Ac.)	Kisam	Record Tenant
1	2	3	4	5
1	344	1.100	Road	Govt. Of Odisha
2	347	0.230	Road	
3	343	0.108 out of 2.450	Cremation Ground	
4	1071	0.012 out of 3.775	Cremation Ground	

The trace map of the scheduled land is attached with it.

[Signature]
ACF, Khordha

This is submitted for favor of your kind information and necessary action.

Susanta Kumar Das
EAPF/50
Sankar
Amin

- 1- Susendran Behera: Yours faithfully
- 2- Kartik Ch Behera *[Signature]* 8.8.24
Revenue Inspector, Siko
- 3- Sambal Kumar Behera
Revenue Inspector
Siko
- 4- *[Signature]*

[Signature]
Sub-Collector,
Khordha

Lila Sahoo

-X-

VILLAGE: CHHIMA: SHEET NO-1,2,3,4

THANA = BEGUMIA NO-110

TAHSIL = KHORDA NO-267 (BEGUMIA)

DIST = KHORDA = (PURI)

SCALE = 32 inches to 1 MILE

Year - 1997-98

Village = Chhima

Khata no - 319

Plot No - 344 A. 1. 1006

347 A. 2. 2801

343 A. 1. 08 or

A. 2. 450 Ghera

Ground

1071 A. 2. 012 out of

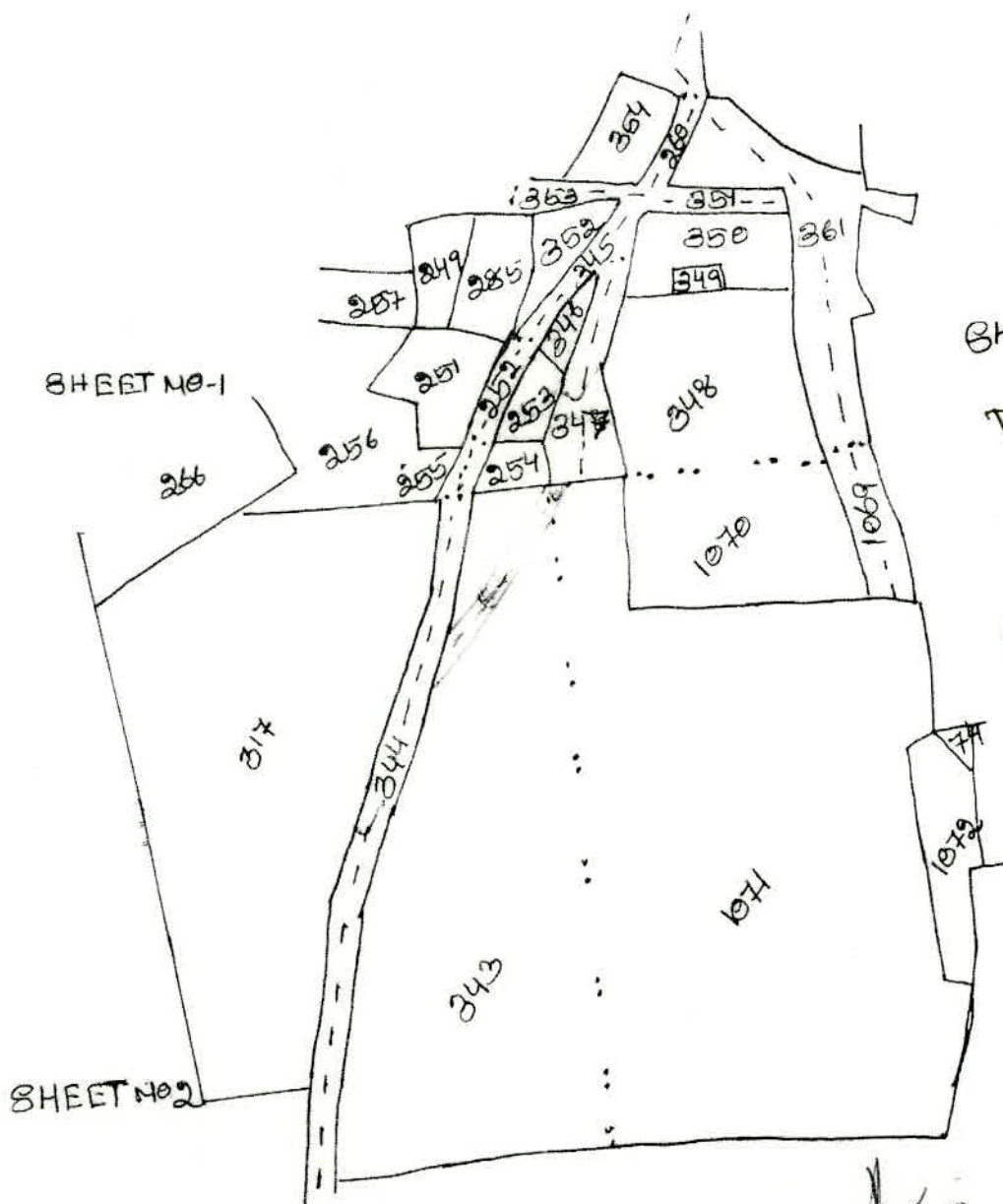
A. 3. 775 Ghera

Ground

BHEE NO 3

True copy attached

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



Sankar
Amin

ACF, Khordha

Revenue Inspector
Siko

- 12 -

ANNEXURE-D

OFFICE OF THE FOREST RANGE OFFICER TANGI RANGE, TANGI

Memo no. 376 -Date. 07/08/24

To

Divisional Forest Officer, Khordha Division, Khordha.

Sub:

O.A No.138 of 2024/EZ, filed by Bishnupriya Mohanty-Vrs-State of Odisha and other.

Ref:

Memo no.4822,dtd.30.07.2024 of Divisional Forest Officer, Khordha.

Sir,

With reference to the above subject I am informing you that I along with Forester, I/c, Bhusandapur Section verified the Plots (Khata No.318, Plot no.254, Khata no.319, Plot no.1071, 343, 347) of Chimma village and found about 50 and above stumps (small) enumerated from the plots. The plots belong to revenue department and not come under Forest department. Also I have not issued any permission to felled the standing trees to any party. I have interrogated the matter with local villagers but no one came forward to say about those persons who illegally felled those trees. Further no complaint has been received by the undersign about stopping illegal felling of trees over the Plots (Khata No.318, Plot no.254, Khata no.319, Plot no.1071, 343, 347) of Chimma village. The kissam of the plots mention herewith for your reference.

Name of the Village-Chhima

Name of the GP-Sagadabhanga

Tahasil-Begunia

Name of PS-Jankia

Plot No	Khata No	Area	Kissam of Land	Owner of the land
254	318	0.06 Ac	Patita	Revenue Dept.
1071	319	3.7750 Ac	Smasana	Revenue Dept.
343	319	2.450 Ac	Smasana	Revenue Dept.
347	319	0.230 Ac	Road	Revenue Dept.

This is for your kind information & necessary action.

Yours faithfully,

A.C.F. I/C of Tangi Range
Asst Conservator of Forest
I/C, Tangi Range

ACF Khordha

True copy attached

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Annexure - E

OFFICE OF THE TAHASILDAR, BEGUNIA

Dist-Khordha

Letter No- 2450

Date- 23/08/2024

To

The IIC, Jankia

Sub- Lodging of an F.I.R related to illegal felling of tree from Govt. land in Mouza-Chhima.

Sir

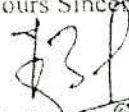
In inviting a kind reference to the subject cited above, I am to inform you that, some miscreants have illegally cut down trees from Govt. land in Mouza- Chhima and also take away the log/wood. During, field visit we found that one road is under construction in Chhima but without any permission from competent authority some unknown person have cut down around 12 Nos of trees.

Therefore, you are requested to kindly inquire into the matter & take necessary steps as per law.

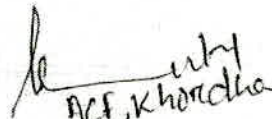
LAND SCHEDULE

Mouza	Khata No	Plot No	Area	Kisam	Owner
Chhima	319	1071	3.775	Smasan	Revenue Dept,
		343	2.450	Smasan	Govt Of
		347	0.230	Rasta	Odisha

Yours Sincerely


 23/08/2024
 Tahasildar, Begunia

Tapas Kumar Bishi
 Tahasildar, Begunia
 At/Po-Begunia
 Ps-Begunia
 Dist- Khordha, 752062
 Mob-8342937242


 ACF, Khordha

True copy attached.


 COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA

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N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (जिला) KHURDA P.S. JANKIA Year 2024
FIR No. (प्र.सू.रि. 0292 Date and Time of FIR (प्र.सू.रि. की दिनांक 24/08/2024 14:40 hrs)

S.No. (क्र.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	THE BHARATIYA NAGARIK SURAKSHA SANHITA (BNSS), 2023	303(2)
2	THE BHARATIYA NAGARIK SURAKSHA SANHITA (BNSS), 2023	331

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Friday Date From (दिनांक से): 23/08/2024 Date To (दिनांक तक): 23/08/2024
Time Period (समय अवधि): Pahar 1 Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 24/08/2024 Time (समय): 14:40 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 009 Date & Time: 24/08/2024 14:40 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 18 Km(s) Beat No. :
(b) Address (पता): Chhima
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम): District (State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Tapas Kumar Bishi
(b) Father's Name (पिता का नाम): Jogeswar Bishi
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (सूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):

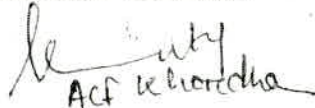
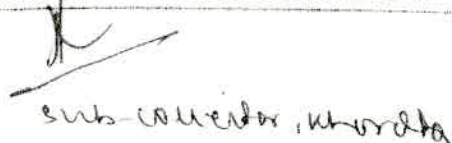
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र. सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र. सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Tahasildar of Begunia, BEGUNIA, KHURDA, ODISHA, INDIA
2	Permanent Address	Keshinga, KESINGA, KALAHANDI, ODISHA, INDIA

True copy attested




COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

-XO-

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जांच फार्म -1)

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8342937242

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Unknown1			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On 24.08.2024 complt. Tapas Kumar Bishi (35), S/O- Jogeswar Bishi VIII/PS- Keshinga, Dist Kalahandi A/P- PTahasildar of Begunia, PS- Begunia, Dist - Khardha, reported at Ps and alleging there in that some unknown persons without any permission from competent authority have cut down and Theft around 12 no of trees illegally from govt. land in mouza Chhima.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation:

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया)

or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Prasanna Kumar Rank (पद): SI (Sub-Inspector)

No. (सं.): Mobile No. (मोबाइल सं.): 9090933094 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इकार किया या)

(4) Transferred to P.S. (थाना):

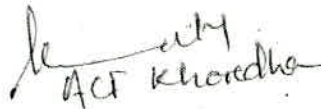
District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C. (आर. ओ. ए. सी.)

True copy attested.


Sub-Inspector, Khordha

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Schedule XLVII--Form No. 10

N.C.R.B (एन.सी.आर.बी)
I.F.-1 (एकीकृत जोड़ फॉर्म -1)

14. Signature/Thumb impression of the complainant / Informant
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):


24-08-2024

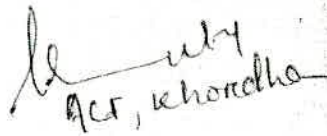
Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)


Name (नाम): BHAGYASREE BEHERA

Rank(पद): SI (Sub-Inspector)

No.(सं.):

Mobile No.(मोबाइल सं.): 8280111688


Sub-Collector, Khordha


Sub-Collector, Khordha

true copy attached



COLLECTOR & DISTRICT MAGISTRATE
KHORDHA